Unstarred Questions

## Activity mapping for ICDS

1747.SHRI MANI SHANKAR AIYAR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether in view of the response given to the debate on the Demand for Grants, work has commenced on Activity Mapping for the Integrated Child Development Service; and
  - (b) if so, the details thereof and the timeline for the completion of the exercise?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) and (b) The Integrated Child Development Services (ICDS) Scheme is a centrally sponsored scheme being implemented through States/UTs.

Activity mapping for devolution of functions, funds and finances to the Panchayati Raj Institutions have been prepared for the ICDS Scheme. Views of the States/UTs have also been solicited on the model "Activity Maps" shared by the Expert Committee on leveraging of Panchayats. The States of Arunachal Pradesh, Bihar, Haryana, Himachal Pradesh, Karnataka, Kerala, Mizoram, Odisha, Punjab and UT of A&N Islands have already responded.

## Help for placement of girls coming to Delhi

1748. SHRI BAISHNAB PARIDA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether child trafficking is on the rise in Delhi and its NCR region;
- (b) whether Government has put in place some strict regulatory measures to control this crime; and
- (c) whether to address this heinous issue, it is proposed to set up some regulatory system to ensure that the girls reaching Delhi in search of jobs both domestic and others, are helped in their placement in the private sector, if so, the details thereof?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) National Crime Records Bureau (NCRB) is collecting data on human trafficking, *inter-alia*, child trafficking through monthly AHT Proforma. Majority of States / UTs have not furnished the requisite information and as such, the data cannot be compared. State/UT-wise and month-wise data (Provisional) as available with NCRB on trafficked and rescued children is given in the Statement-I and Statement-II. The data on cases of child trafficking is not maintained by them separately.

(b) The Government has put in place required legal instruments and taken a number of initiatives to control this crime such as:

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- (i) The Immoral Traffic (Prevention) Act, 1956 (ITPA) which is the premier legislation for prevention of trafficking for commercial sexual exploitation.
- (ii) Criminal Law (Amendment) Act, 2013 has been brought into force wherein Section 370 of the Indian Penal Code has been substituted with Section 370 and 370A IPC which define trafficking and provide for graded penalty for trafficking according to the level of involvement. It provides for enhanced punishment where the offence involves the trafficking of a minor. These provisions provide for comprehensive measures to counter the menace of human trafficking including trafficking of children for exploitation in any form including physical exploitation, slavery, servitude or the forced removal of organs.
- (iii) The Ministry of Home Affairs has set up an Anti-Trafficking Cell (ATC) in 2006 to act as a focal point for communicating various decisions and follow up on action taken by the State Governments to combat the crime of Human Trafficking.
- (iv) Anti Human Trafficking Units (AHTUs) has been established in 225 districts in the country.
- (v) A web portal on anti human trafficking was also launched by the Ministry of Home Affairs (www.stophumantrafficking-mha.nic.in) which is a vital IT tool for sharing information across all stakeholders for effective implementation of anti human Trafficking measures. It provides an important link to National Portal on missing children 'Track Child' which is operational in many States.
- (vi) Facebook page has recently been set up on "Anti Human Trafficking" by Ministry of Home Affairs, another IT tool for interactive session and for live actionable tips for the Nodal Officers (Anti Human Trafficking Units) of all States/UTs, other stakeholders and civil society.
- (vii) With a view to improving the effectiveness in tackling the crime of human trafficking and to improve the responsiveness of the law enforcement machinery, exhaustive and consolidated advisories are issued by the Ministry of Home Affairs in consultation with the Ministry of Women and Child Development to all States/UTs. These Advisories have a lasting impact on the law enforcement agencies across the country and have conveyed the seriousness and gravity of the crime.
- (viii) A Task Force of India and Bangladesh was constituted to deal with the cases of human trafficking and so far, four meetings have been held.
- (ix) India has ratified the SAARC Convention on Preventing and Combating Trafficking in Women and Children for Prostitution and a Regional Task Force was constituted to implement the SAARC Convention. So far, five meetings have been held.
- (c) No such proposal is under consideration of the Government.

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State/UT-wise No. of victims (upto 18 years) reported trafficked during 2014 (Provisional)

Statement-I

SIN	SI.No. State/UT	January	February	March	April	May	June	July	August	September	October	October November	December	
	Andhra Pradesh	0	-	0	0	0	0	0	0	0	4	-	2	
5.	Arunachal Pradesh	5	2	5	4	NR	NR	NR	NR	NR	NR	NR	NR	
3	Assam	3	3	8	5	5	14	9	NR	NR	NR	NR	NR	
4	Bihar		r	79			16	NR	NR	12	5	28	NR	
5.	Chhattisgarh	16	2	9	NR	NR	NR	NR	NR	NR	NR	NR	NR	
9.	Goa	NR	0	14	3	NR	0	-	0	0	0	0	0	
۲.	Gujarat	0	0	9	0	0	0	0	9	к	NR	к	NR	
∞.	Haryana	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	
6	Himachal Pradesh	0	0	H	0	0	0	0	0	NR	NR	0	0	
10.	Jammu and Kashmir	0	NR	0	NR	0	NR	NR	NR	NR	NR	NR	NR	
ΞÏ.	Jharkhand	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	
12.	Kamataka	-	2	2	NR	0	NR	NR	NR	NR	NR	NR	NR	
13.	Kerala	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	
14.	Madhya Pradesh	NR	NR	NR	NR	4	NR	4	NR	NR	NR	NR	NR	
15.	Maharashtra	5	NR	NR	1	30	158	152	13	7	1	NR	0	

	January	February	March	April	May	June	July	August	September	October	October November December	December	382
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NR	NR	NR	0	NR	116		to May.		/UT-wise n	February	0	0	7	E	Т	-	0	
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Dadra and Nagar Haveli	Daman and Diu	Delhi	Lakshadweep	Puducherry	Total	Note: NR = Data Not Received	Consolidated data received - Bihar- January to			Sl.No. State/UT	Andhra Pradesh	Arunachal Pradesh	Assam	Bihar	Chhattisgarh	Goa	Gujarat	
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	September	NR	NR	NR	NR	NR	NR	NR	18	NR	NR	0	0	NR	NR		0	NR 0
	August	NR	0	NR	NR	NR	NR	NR	20	NR	NR	0	0	85	NR		78	78 NR
	July	NR	0	NR	NR	NR	NR	4	152	NR	NR	0	0	20	NR		1115	115 NR
	June	NR	0	NR	NR	NR	NR	NR	158	NR	NR	0	0	31	NR		55	55 NR
	May	NR	0	0	NR	0	NR	4	30	NR	NR	0	0	33	NR		62	62
	April	NR	0	NR	NR	NR	NR	NR	$\Xi$	NR	NR	0	0	24	NR		22	22 0
	March	NR	$\leftarrow$	2	NR	2	NR	NR	NR	NR	NR	0	0	24	NR		44	44
	February	NR	0	NR	NR	2	NR	NR	NR	NR	NR	NR	0	28	NR		68	68
	January	NR	0	0	NR	-	NR	NR	5	NR	NR	0	0	42	NR		136	136
	Sl.No. State/UT	Haryana	Himachal Pradesh	Jammu and Kashmir	Jharkhand	Karnataka	Kerala	Madhya Pradesh	Maharashtra	Manipur	Meghalaya	Mizoram	Nagaland	Odisha	Punjab		Rajasthan	Rajasthan Sikkim
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Consolidated data received - Bihar- January to May.

25.	Telangana	NR	NR	NR	NR	NR	NR	NR	NR	2	0	0	0
26.	Tripura	0	NR	NR	NR	0	0	0	NR	NR	NR	NR	NR
27.	Uttar Pradesh	5	2	4	0	2	9	12	0	178	NR	NR	NR
28.	Uttarakhand	4	8	12	6	22	17	13	22	17	12	8	12
29.	West Bengal	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR
30.	Andaman and Nicobar Islands	0	0	NR	0	0	0	2	0	0	0	0	0
31.	Chandigarh	0	5	5	NR	-	0	Н	3	4	0	0	0
32.	Dadra and Nagar Haveli	NR	NR	NR	NR	0	NR	NR	NR	NR	NR	NR	NR
33.	Daman and Diu	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	0	NR
34.	Delhi	28	NR	41	6	99	117	39	NR	NR	NR	NR	NR
35.	Lakshadweep	0	0	0	0	0	0	0	NR	NR	NR	NR	NR
36.	Puducherry	NR	NR	0	NR	2	0	0	2	3	NR	4	NR
	GRAND TOTAL	323	146	172	93	257	437	413	309	242	46	68	65

[12 March, 2015]

Note: NR = Data Not Received